

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Revised Hearing Schedule for the month of May 2021 (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
18.5.2021 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	491/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for 400 kV S/C Vindhyachal - KorbaCkt-II along with associated bay equipment at Vindhyachal and Korba under KorbaVindhyachal Transmission System in Western Region.
	2.	498/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for 132kV S/C Ranganadi-Ziro transmission system in North Eastern Region.
	3.	503/TT/2019	PGCIL	Petition for revision of transmission tariff 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for (a) Neelamangala-Somanahally 400 kV D/C line along with bays; and (b) Gooty-Raichur 400 kV D/C transmission line with bays under System Strengthening-III in Southern Region.
	4.	10/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under System Strengthening VII in Southern Regional Grid
	5.	16/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 230 kV Neyveli-Bahoor transmission line in Southern Region.
	6.	81/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Asset under Ramagundam Stage III (Notional DOCO 1.5.2005) in Southern Region.
	7.	472/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of 400 kV Bongaigaon- Malda transmission line at Siliguri and Sub-station at Siliguri(New) in Eastern Region.
	8.	487/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Rangit Transmission System in Eastern Region.
	9.	492/TT/2019	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Combined Asset : (1) Extension of 400/220 kV Kolhapur (MSEB) substation (2) 220kV D/C Vapi-Magarwada Transmission Line along with associated bays (3) 220kV D/C Vapi-Khardpada Transmission Line along with associated bays under WRSS-III Transmission System in Western Region.
	10.	493/TT/2019	PGCIL	Petition truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24

				tariff block for Asset-I : 400kV D/c Gorakhpur-Lucknow transmission line along with its associated bays & Asset-II: 30% FSC on 400kV D/C Gorakhpur - Lucknow Transmission line at Lucknow along with bays under Northern Region System Strengthening Scheme X.
	11.	1/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV D/C Vijayawada-Nellore Transmission line, 400 kV D/C Nellore-Sriperumbudur line, New 400 kV Switching station at Nellore, extension of Vijayawada and Sriperumbudur Sub-station with associated bays under System strengthening in Southern Region.
	12.	22/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2 Nos 765 kV line Bays alongwith 2 Nos. 330 MVA Line reactor at Vindhychal Pooling Station and 2 Nos 765 kV line Bays alongwith 2 Nos. 330 MVA Line reactor at Jabalpur Pooling Station for 765 kV D/C Vindhychal Pooling Station-Jabalpur Pooling Station TL (TBCB) under Substation Extensions for Transmission system associated with Vindhychal-V Project of NTPC (Part-B) in Western Region.
	13.	41/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System associated with Common System associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area-Part-A in Southern Region
21.5.2021 Friday At 10.30 A.M. Misc Petitions	1.	639/MP/2020	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and with Regulation 76 & 77 of CERC (Terms and Condition of Tariff) Regulation, 2019 for relaxation of cut-off date of Feroze Gandhi Unchahar Thermal Power Station Stage IV (1x500MW)(On admission)
	2.	55/MP/2021	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Order dated 15.1.2020 in Petition No. 63/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents (On admission).
	3.	514/MP/2020	ENICL	Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking reliefs due to the occurrence of certain Force Majeure and Change in Law events under the Transmission Services Agreement dated 6.8.2009.(On admission)
	4.	614/MP/2020 alongwith I.A.No.64/2020	APMuL	Petition seeking adjudication of disputes qua unilateral amendment of the approved PPA/SPPA provisions and non-payment of actual cost incurred by Adani Power (Mundra) Limited to supply power to Gujarat UrjaVikas Nigam Limited(On admission)
	5.	524/MP/2020	BYPL	Petition under Section 79 seeking relaxation of Orders passed by this Commission pursuant to directions issued by the Delhi Electricity Regulatory Commission (On admission).
	6.	63/MP/2021 alongwith I.A.No.11/2021	RenewTN	Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 07.08.2018, Transmission Service Agreement dated 06.09.2018 and Agreement for Long Term Access dated 06.09.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Power Grid Corporation of India

				Ltd. stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to restrain Power Grid Corporation of India Limited from invoking bank guarantees and levying relinquishment charges.(On Admission)
	7.	721/AT/2020	NHPC	Petition under, Section 63 of the Electricity Act, 2003 for adoption of Tariff for the ISTS Grid connected Solar Photo Voltaic projects of 2000 MW selected through Competitive Bidding Process as per the Guidelines issued by Ministry of Power, Govt. of India on 3.8.2017 and its amendments thereof
	8.	76/TD/2021	Altilium	Petition for grant of Licence for Inter-State Trading Category V.
	9.	126/MP/2017	HPPC	Petition for declaration and direction as to the status of the 400Kv D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana VidyutPrasaran Nigam Limited (HVPNL).
	10.	463/MP/2014 alongwith I.A.Nos.39&40/ 2019	GVPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for direction to the Respondents to pay Additional Fixed Charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory applications for amendment of Petition and to bringing on record additional documents).
25.5.2021 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	23/GT/2017	Bhartiya Rail	Petition for approval of tariff of Nabinagar Thermal Power Project (4x250 MW) for the period from anticipated Date of Commercial Operation of Unit-1 to 31.3.2019.
	2.	333/MP/2018	IR ECR	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 6.3A and 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 regarding the validity of the Commercial Operations Date of Units I and II of its generating station as declared by Bhartiya Rail Bijlee Company Limited
	3.	282/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of NimooBazgo Power Station and determination of tariff for the period 2019-24 in respect of NimooBazgo Power Station.
	4.	283/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Chutak Power Station and for determination of tariff for the period 2019-24 in respect of Chutak Power Station.
	5.	577/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and determination of tariff for the period 2019 – 24 in respect of Mejia Thermal Power Station, Unit -1 to 3 (3 x 210 MW).
	6.	205/GT/2020 along wih I.A.No.10/2021	DVC	Petition for truing up of annual fixed charges for the period 2014 –19 in respect of the Mejia Thermal Power Station, Unit -4 (1 x 210 MW) and determination of tariff for the period 2019 – 24 in respect of Mejia Thermal Power Station, Unit -4 (1 x 210 MW) (Interlocutory application for impleadment).
	7.	571/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of Mejia Thermal Power Station, Unit 5 and 6 (2 x 250 MW).
	8.	568/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019-24 in respect of the Mejia Thermal Power Station, Units-7 and 8 (1000 MW).
	9.	575/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014-19 and for determination of tariff for the period 2019 – 24 in respect of the Raghunathpur Thermal Power Station, Phase-I, Units-1 and 2 (2 x 600 MW).
	10.	21/GT/2021	UPCL	Petition seeking truing up of tariff for the period 1.4.2014 to 31.3.2019 and for determination of tariff for the control

				period starting from 1.4.2019 to 31.3.2024.
	11.	563/GT/2020	NTPC	Petition for revision of tariff of Kudgi Super Thermal Power Station St-I (3x 800 MW) for the period from Unit-I COD i.e. 31.7.2017 to 31.3.2019 after the truing up exercise.
	12.	29/GT/2021	NTPC	Petition for approval of tariff of Kudgi Super Thermal Power Station Stage- I (3x800 MW) for the period from 1.4.2019 to 31.3.2024.
	13.	548/GT/2020	NEEPCO	Petition for approval of tariff in respect of 110 MW Pare H.E Project for the useful plant life of 40 years .
	14.	490/GT/2020	NTPC	Petition for approval of tariff of Darlipalli Super Thermal Power Station Stage-I (2x800 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 1.3.2020) to 31.3.2024.
	15.	296/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Loktak Power Station.
28.5.2021 Friday At 10.30 A.M. Misc. Petitions	1.	699/MP/2020	PTCIL	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of free Power share of Government of Sikkim from 1200MW Teesta-III Hydroelectric Project in terms thereof (On admission) .
	2.	4/MP/2021	RPPL	Petition seeking directions to the Respondent for issuance of Renewable Energy Certificates (On admission)
	3.	10/MP/2021	AGEMPL	Extension of Scheduled Date of Commissioning of the project without the levy of the penalty (On admission)
	4.	14/MP/2021	DIL	Petition for adjudication of disputes with the Respondent regarding payment of tariff considering the period from 16.12.2015 to 31.03.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement dated 27.11.2013 read with the Addendum No. 1 dated 20.12.2013, and for extension of Expiry Date under the Power Purchase Agreement (On admission)
	5.	534/MP/2020	DIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal-based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited, and in compliance with the directions of the Commission in the order dated 29. 3.2020 in Petition No. 327/MP/2018 along with IA No. 87/2018. (On admission)
	6.	89/TL/2021	RNTL	Petition for grant of Transmission License to Ramgarh New Transmission Limited.
	7.	580/MP/2020	RenewTN	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 4.9.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Solar Energy Corp. of India Ltd
	8.	591/MP/2020	NER II Transmission Limited	Petition for approval under Sections 17(3) & 17(4) of Electricity Act, 2003 for creation of security interest over Petitioner No. 1`s assets in favour of Catalyst Trusteeship Limited for the benefit of a new lender and its assignees, transferees, novatees for the purpose of Petitioner No. 1`s Transmission Project
	9.	546/MP/2020	LVTPL	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for creation of security interest over all

				the movable and immovable assets of Petitioner No 1 in favour of Petitioner No. 2
10.	477/MP/2020	RPPL		Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in directing the Petitioners to submit a fresh Bank Guarantee upon grant of Stage-II Connectivity against the Letter of Award dated 17.06.2019 issued by Solar Energy Corporation of India for development of 300 MW ISTS connected Wind Power Project in the State of Karnataka instead of utilizing the Bank Guarantee bearing no. 002BG01190330001 for an amount of Rs. 5,00,00,000/- already furnished by the Petitioners pursuant to the revoked Stage-II Connectivity dated 07.01.2019
11.	342/MP/2019 alongwith I.A.Diary No.100/2021	PDPL		Petition invoking Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar power project and seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioner (Interlocutory application for directions and compliance with order dated 4.2.2021 passed by Hon'ble High Court of Andhra Pradesh in W.P. (C) No. 21512/2020).
12.	211/MP/2018	Azure Rajasthan		Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
13.	275/MP/2018	TPTCL		Petition under Section 79 of the Electricity Act, 2003 read with Article 15 of the Power Purchase Agreement dated 13.12.2011
14.	212/MP/2019	SEIL		Petition under Section 79 of the Electricity Act, 2003 read with Power Supply Agreement dated 18.2.2016 executed between Sembcorp Energy India Limited and Discoms for release of amounts arbitrarily and wrongfully withheld by Respondents from fuel charges legally payable to Sembcorp Energy India Limited

By order of the Commission
Sd/
(T.D. Pant)
Joint Chief (Legal)
18.5.2021